CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 16TH DAY OF AUGUST, 2001
Civil Contempt Application No. 37 of 2001

In

Original Application no. 518 of 1996

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Chandra Devi

... Applicant

Versus

R.Ganeshan & Others

... Respondents

ORDER

JUSTICE R.R.K.TRIVEDI, V.C.

We have heard Shri K.P.Srivastava learned counsel for the applicant and Shri Ashish Pratap Singh, holding brief of Shri Ratnakar Choudhary learned counsel for the respondents. By order dated 26.7.2001 the learned counsel for the applicant was required to serve a copy of the judgement on C.P.M.G Uttaranchal and therafter for taking further action to implead CPMG Uttaranchal as party in the present case on expiry of one month after serving copy thereof.

The learned counsel has not made any application to implead the CPMG Uttaranchal or the Superintendent Post Offices Pithoragarh division. Contrary to it an application has been made MA 3493/01 for a direction to CPMG Lucknow to file certain records with supplementary counter affidavit. It shows that the learned counsel is not prepared to comply with the order of this Tribunal. Though the employee retired and died when the State of U.P. was undivided but the question now is as to which state is liable to pay the pension. The rights and liabilities on creation of a new State was according to the reorganisation of the states when the new state was not created. The postal circle in the New State shall become liable. However, it shall still remain open to the

applicant to approach the CPMG Uttaranchal state and Supdt. of Post Offices Pithoragarh for impleadment of the order and if the order is not complied with, to file a fresh application.

Subject to the aforesaid, the contempt application is rejected. No costs.

MEMBER(A)

VICE CHAIRMAN

Dated: 16.8.2001

Uv/